

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5.

**IA 1664(MB)2024 IN
C.P. (IB)/973(MB)2023**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

MS. LAKSHMI GURANG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.04.2024**

NAME OF THE PARTIES:

Bank Of India

Vs

Mep Infrastructure Developers Limited

SECTION: 7, 60(5) OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016

ORDER

1. Ms. Ooshma Jain, Ld. Counsel for the Applicant present.
2. **IA-1664(MB)2024:** This is an application filed under Rule 11 of the NCLT Rules, 2016 seeking rectification in order dated 28 March 2024.
3. The Applicant states that on page 2 at second line and page 6 at third line of the order dated 28.03.2024 the name of the Financial Creditor is erroneously mentioned as "*Intec Capital Private Limited.*" instead of "*Bank of India.*" and seeks rectification of the same by replacing the name by "*Bank of India.*"

4. We found the typographical error has crept in the order and the same is hereby rectified. Accordingly, the order dated 28.03.2024 should be read as "*Bank of India.*" instead of '*Intec Capital Private Limited.*' wherever it appears. Rest of the order remains unaltered.
5. With the above rectification, present IA-1664(MB)2024 is **allowed and disposed of.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
LAKSHMI GURANG
Member (Judicial)